

TO BE PUBLISHED IN PART II SECTION 3(11)  
OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

*Notification*  
~~CORRIGENDUM~~

NEW DELHI 15-9-75

No. <sup>1080</sup> (261/17/75 ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes, hereby makes the following amendment in the Schedule appended to its Notification No. 708 (F.No. 261/1/74-ITJ) dated 21.8.1974 viz:

In the said Schedule from Rohtek Range in Column-2 at item (iv) "Narnaul" shall be deleted and in its place "Bhiwani" shall be substituted. *z*

*Provided that the jurisdiction in respect of the orders passed by the I.T.O., Bhiwani shall also lie with A.A.C. Rohtek Range, Rohtek.*

This ~~order~~ <sup>notification</sup> shall take effect from 15-9-75

*[Signature]*  
Under Secretary  
Central Board of Direct Taxes

EXPLANATORY NOTE

The amendment has become necessary consequent upon the abolition of Narnaul Circle and creation of new office at Bhiwani w.e.f. 1.9.1975.

(The above note does not form part of the notification i.e. corrigendum but it intended to be merely clarificatory).

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*[Signature]*  
U.S

C.B.D.T.

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